

Form A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ATHARVA POLYMERS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1. | Name of corporate debtor | ATHARVA POLYMERS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 03-07-2008 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC-Pune |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U24133PN2008PTC132368 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | WTC Tower 2, Unit No 215, Near Eon Free Zone, Kharadi, Pune - 411014 |
| 6. | Insolvency commencement date in respect of corporate debtor | Order pronounced on: 12-05-2023 Order received on: 15-05-2023 |
| 7. | Estimated date of closure of insolvency resolution process | 11-11-2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Kalpana Kamlesh Gandhi IBBI/IPA-001/IP-P-02635/2022-2023/14164 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Add: 201, Rachana CHS, Murine Street, Kanddivali Village, Kandivali West, Mumbai – 400 067 Email ID: kalpanagandhica@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Add: 301-302, Poonam Pearls, Oppo. New India Colony, Next to Himachal Society, Andheri West, MUMBAI – 400 058 Email ID: cirp.atharvapolymers@gmail.com |
| 11. | Last date for submission of claims | 29-05-2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/ Physical Address: 201, Rachana Chs, Murine Street, Kanddivali Village, Kandivali West, Mumbai – 400 067 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Atharva Polymers Private Limited 12-05-2023 [copy downloaded from NCLT website on 15-05-2023].

The creditors of Atharva Polymers Private Limited, are hereby called upon to submit their claims with proof on or before 29-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Kalpana Kamlesh Gandhi
Date and Place : 15-05-2023 at Mumbai

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai-600 001.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

| Name and Address of the Borrower/s & Co-Borrower/s | Loan Amt. | Dt. of Demand Notice & D/s. Amt. | Description of the Property / Secured Asset |
|--|---|----------------------------------|---|
| Loan A/c. No(s) : HL03AMT000016819 1. Sunil Laxman Dadas 2. Shakuntala Dadas Both are R/o :- AP Duhavebhai Borkarwadi, Near Sai Health Club, Phalant-415 523, MH. Also at :- Survey No. 51/1, Plot No. 90, Jadhavwadi, Phalant, Dist. Satara, Jadhavwadi, Phalant-415 523, MH. | ₹ 20,27,82,12/- (Rs. Twenty Lakhs Twenty Seven Thousand Eight Hundred & Twelve Only) as on 12.05.2023 | 12.05.2023 | All that piece & parcel of the property Flat No. 22 Adm. area 630 Sq. Ft. i.e. 58.55 Sq. Mtrs. (Saleable) On the Terrace Floor, in the building known as "MORVA RESIDENCY", constructed on land bearing Plot No. 90 out of S. No. 51/1 (Miklat No. 2638), Situated at Jadhavwadi (F), Tal. Phalant, Dist. Satara. The same is bounded as follows: * N ORTHERN: * E ast : Flat No. 23; * W est : Flat No. 21; * N orth : Marginal Open Space; * S outh : Terrace. |

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, the Secured Creditor shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Phalant (Satara), Maharashtra
Date : 12.05.2023

For Cholamandalam Investment and Finance Company Limited
Authorized Officer

PIRAMAL CAPITAL & HOUSING FINANCE LTD
(Formerly Known as Dewan Housing Finance Corporation Ltd.)
Registered Office: Unit No-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (West), Mumbai- 400070.
Branch Office: Piramal Capital and Housing Finance Ltd. 1st Floor, Pushpa Heights, Dugad Chawk, Bibwevadi, Pune- 411037

POSESSION NOTICE
For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd.) For an amount as mentioned herein under with interest thereon.

| Sr. No. | Name of the Borrower(s) / Guarantor(s) | Description of Secured Asset (Immovable Property) | Demand Notice Date and Amount | Date of Possession |
|---------|---|--|---|--------------------|
| 1. | (Loan Code No. 20700041549)/ Kharghar Branch), Ravindra Raman Rai (Borrower) Geeta Ravindra Rai (Co-Borrower) Shiv Sagar Restaurant And Bar (Co-Borrower) | All the Part & Parcel of Property- Flat No. A-4 & B-4, First Floor, Pawan Park, Nr. Heaven Park, Mohamadwadi, Hadapsar, Pune, Thane- 421301, Maharashtra. | 28.08.2018 for Rs.49,81,826/- Rupees Forty Nine Lakhs Eight Hundred Twenty Six and Paise Zero Only | 10.05.2023 |
| 2. | (Loan Code No. 20700041550)/ Kharghar Branch), Ravindra Raman Rai (Borrower) Geeta Ravindra Rai (Co-Borrower) Shiv Sagar Restaurant And Bar (Co-Borrower) | All the Part & Parcel of Property- Flat No. C-4 & D-4, Fourth Floor Pawan Park, Sr. No. 46 & Hissa No. 8/7 Nr. Heaven Park, Mohamadwadi, Pune, Pune- 411009 | 19.05.2018 for Rs.53,37,562/- Rupees Fifty Three Lakhs Thirty Seven Thousand Five Hundred Sixty Two and Paise Zero Only | 10.05.2023 |
| 3. | (Loan Code No. 11200004623)/ Vashi Branch), Nivas Suryaba Dombale (Borrower) Bapu Suryaba Dombale (Co-Borrower) | All the Part & Parcel of Property- Flat No.18 A, 3rd Floor, Vastu Ship, Gosai Mala, Vadgaon Budruk, Near Vadgaon Bus Stop, Pune, Pune- 411009 | 27.12.2018 for Rs.32,13,146/- Rupees Thirty Two Lakhs Thirteen Thousand One Hundred Forty Six and Paise Zero Only | 10.05.2023 |
| 4. | (Loan Code No. 06900007719)/ Kalyan Branch), Sharmila Freedy Patel (Borrower) Freedy Jagmohan Patel (Co-Borrower) | All the Part & Parcel of Property- Flat No.3, 1st Floor, Building No. D, Wing No. 2, M. P. Residency Chsl. Nr. Sk English Medium School Nr. Sk English Medium School Marunji, Pune, Pune Maharashtra. 410301 | 14.06.2021 for Rs.31,39,403/- Rupees Thirty One Lakhs Thirty Nine Thousand Four Hundred Three and Paise Zero Only | 10.05.2023 |

Date : May 16, 2023
Place: Maharashtra

(Authorized Officer)
Piramal Capital & Housing Finance Ltd.

NIDO HOME FINANCE LIMITED
(Previously known as EDELWEISS HOUSING FINANCE LIMITED)
Registered Office Situated At 5th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirod Road, Kuria (West), Mumbai - 400 070

POSESSION NOTICE (For immovable property) [Rule 8(1)]

Whereas, the undersigned being the authorized officer of the NIDO HOME FINANCE LIMITED (NIDO) (Previously known as EDELWEISS HOUSING FINANCE LIMITED) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 6.05.2021 under Section 13 (2) of the said Act calling upon the borrower Mr. RAMDAS BAPUDAS KOLI and Ms. VAISHALI RAMDAS KOLI residing at G NO 68/1 VIKRAM NAGAR, NEAR AARGE BHAVAN, MAULI BUNGLOW, KHALKARANJI, KOLHAPUR 416115 to repay the amount mentioned in the notice being Rs. 94,48,448.91/- (Rupees Ninety Four Lakhs Forty Eight Thousand Four Hundred and Forty Eight and Ninety One Paise Only) as on 03.05.2021 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property through the Court Commissioner, Adv. Mr. Vaibhav V. Patil, appointed for the execution of order dated 14.03.2023 passed by Hon'ble Chief Judicial Magistrate, Kolhapur Order bearing CRI.M.A. No. 833/2022 described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this 11th of May of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the NIDO HOME FINANCE LIMITED (NIDO) (Previously known as EDELWEISS HOUSING FINANCE LIMITED) for an Rs. 94,48,448.91/- (Rupees Ninety Four Lakhs Forty Eight Thousand Four Hundred and Forty Eight and Ninety One Paise Only) as on 03.05.2021 and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Property
All that Part and Parcel of The Rcc Construction On Ground Floor Adm Area 914.80 Sq.Ft. And First Floor Adm 914.80 Sq.Ft. On Plot No 17 Admeasuring 186.61 Sq.Mtrs. Bearing Gat No 61/81 Also Having C.T.S. No 5982, Vikram Nagar, Situated At Kasbe Ichalkanji, Tahsil Halkanagale, Dist- Kolhapur. Bounded As- East: Property Of Shri Shinde West: Road North: Arge Bhavan South: Property Of Shri Vasant Tamayche.

Date: 15/05/2023
Place: KOLHAPUR

Sd/- Authorized Officer
FOR NIDO HOME FINANCE LIMITED
(Previously known as EDELWEISS HOUSING FINANCE LIMITED)

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ATHARVA POLYMERS PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of corporate debtor | ATHARVA POLYMERS PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 03/07/2008 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC Pune |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U24133PH2008PC132368 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | WTC Tower 2, Unit No 215, Near Eon Free Zone, Kharadi, Pune - 411034 |
| 6. Insolvency commencement date in respect of corporate debtor | Order pronounced on: 12.05.2023 Order received on: 15.05.2023 |
| 7. Estimated date of closure of insolvency resolution process | 11.11.2023 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Kalpna Kamlesh Gandhi IBBI/IPA-001/IPP-02635/2022-2023/14164 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Add: 201, Rachana CHS, Marine Street, Kandivli Village, Kandivli West, Mumbai - 400 067 Email ID: kalpna.gandhi@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Add: 301-302, Poonam Pearls, Opp. New India Colony, Next to Himachal Society, Andheri West, MUMBAI - 400 058 Email ID: cip.atharvapolymer@gmail.com |
| 11. Last date for submission of claims | 29-05-2023 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/ Physical Address: 201, Rachana Chs, Marine Street, Kandivli Village, Kandivli West, Mumbai - 400 067 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Atharva Polymers Private Limited** 12-05-2023 (copy downloaded from NCLT website on 15-05-2023).

The creditors of Atharva Polymers Private Limited, are hereby called upon to submit their claims with proof on or before 29-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (N1) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : **Kalpna Kamlesh Gandhi**
Date and Place : 15-05-2023 at Mumbai

बैंक ऑफ बरौदा Bank of Baroda
Pune District Regional Office,
398/A, Madhav Chambers - 1, Senapati Bapat Road, Shivaji Nagar, Pune- 411 016.
Tel: (020) 25652121 Mail ID: recovery.PuneDist@bankofbaroda.com

E-AUCTION SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
APPENDIX -IV-A [See proviso to Rule 6(2) & 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8(6) of the security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the secured creditor, possession of which has been taken by Authorized officer of Bank of Baroda, secured creditor, will be sold on "As is Where is" and "Whatever there is" basis for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price /e-Auction Date & Time, EMD and Bid Increase Amount are mentioned below-

| Sr. No. | Name & Address of Borrower(s) / Guarantor(s) | Short description of the immovable property with known encumbrances, if any | Total Dues | Date & Time of E-auction | Reserve Price, EMD, Bid Increase Amount | Status of Possession (Constructive / Physical) | Property Inspection Date & Time |
|---------|--|--|--|-----------------------------------|--|--|---|
| 1. | Borrower: Mr. Dilip Shelar & Mrs. Shobha Shelar | Residential Land & Building Bearing Grampanchayat Property No. 452, C.T.S. No. 460, Yewat, Tq. Daund, Dist. Pune 412214 | Rs. 11,81,600/- + interest w.e.f. 11/05/2023 + other (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 13,05,600/- EMD: Rs. 1,31,000/- BID increase amount: Rs. 10,000/- | Symbolic | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |
| 2. | Borrower: Mr. Santosh Pandit Dorge | Fl No. 07 (1st Floor) C Building, Mangal Drishti Group Housing Scheme' G. No. 47/11 & 47/12, Baramati daund Road, Mergalwadi, Tq. Daund, Dist. Pune 413801. | Rs. 18,04,999/- + interest w.e.f. 11/05/2023+ other (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 8,32,800/- EMD: Rs. 84,000/- BID increase amount: Rs. 10,000/- | Physical | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |
| 3. | Borrower: Mr. Bhausaheb S. Jadhav | Fl No. 06 (Stilt 1st Floor), 'Mayureshwar Apartment Phse I, G. No. 865A(P), Plot No. 12 Madanwadi Tq. Indapur, Dist. Pune 413130 | Rs 11,08,963/- +Interest w.e.f. 11/05/2023 (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 10,71,000/- EMD: Rs. 1,07,100/- BID increase amount: Rs. 10,000/- | Symbolic | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |
| 4. | Borrower: Mr. Santosh S. Jagdale | Fl No. 10 (Stilt 2nd Floor), 'Mayureshwar Apartment Phse I, G. No. 865A(P), Plot No. 12 Madanwadi Tq. Indapur, Dist. Pune 413130 | Rs 6,17,604/- +Interest w.e.f. 11/05/2023 (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 10,71,000/- EMD: Rs. 1,07,100/- BID increase amount: Rs. 10,000/- | Symbolic | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |
| 5. | Borrower: M/S. Vibgyor Digital Enterprises & Sambhaji Khandulad | NA Plot No. 42 Part admeasuring 131.25 Sqm & RCC building 63.89 SQM Gat No. 118/1 at Village Tandulwadi at back side of Hotel City INN Tq. Baramati Dist. Pune in the Extended limit of Baramati Municipal Council | Rs 27,09,696/- +Interest w.e.f. 11/05/2023 (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 45,25,000/- EMD: Rs. 4,53,000/- BID increase amount: Rs. 10,000/- | Symbolic | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |
| 6. | Borrower: Borrower : M/S. Varsha Hatchereries & Poultry Breeding Farm Prop Mr. Rajesh Dattatray Shinde | Plot Area 1H 58R i.e 3.95 Acre Build up area for 1. Shed 7 nos.=1392 Sqm 2. Godown Building 1no.=74Sqm 3. Labour Quarter 2nos.=84Sqm 4. Godown Shed=1171.14 sqm 5. Residential Bungalow= 202Sqm | Rs 1,81,12,358/- +Interest w.e.f. 11.05.2023 (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 2,58,40,800/- EMD: Rs. 25,84,000/- BID increase amount: Rs. 10,000/- | Symbolic | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |
| 7. | Borrower: Mr. Sagar Pandurang Salunkhe & Mrs. Sonali Sagar Salunkhe | Flat No. A3-08, 2nd floor in building "CHAVAN ECO-VILLAGE" Building A Wing 03, Sr. No. 206/1/B At Baramati, Tq. Baramati Dist. Pune - 412102 | Rs 13,48,555/- +Interest w.e.f. 11.05.2023 (expenses etc till date. (Less Recovery if any) | 15/06/2023, 02.00 PM to 6.00 P.M. | RP: Rs. 14,06,000/- EMD: Rs. 1,41,000/- BID increase amount: Rs. 10,000/- | Symbolic | 01/06/2023 from 10.00 A.M. to 4.00 P.M. |

For detailed terms and condition of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in> also, prospective bidders may contact the authorized officer on Tel No. 020-25652121

Date : 15/05/2023
Place: Pune

Swapeel Potdar,
Authorized Officer, Bank of Baroda

यूनियन बैंक Union Bank of India
Credit Recovery And Legal Service Department
Regional Office : 411 & 412, 4th Floor, Connaught Place, Bundgarden Road, Near Wadia College, Pune- 411001, Maharashtra.
Phone- 9657209286 / 7350735611

Mega E-auction For Sale of Movable / Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the symbolic / physical possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower (s) & Guarantor (s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

| Sr. No. | Name of the Branch and Borrowers / Guarantors and Type of Possession | Amount Due | Description of the Properties | Reserve Price | Earnest Money Deposit | Min. Bid Increment By which the Bid is to be increased |
|---------|---|---|--|---|---|--|
| 1. | ARB - PUNE 78780 M/s Yeshodeep Infrastructure Pvt Ltd (Symbolic Possession) | Rs. 4,20,81,256.15 (Rupees Four Crore Twenty Lakhs Eighty One Thousand Eight Hundred Fifty Six and Paise Fifteen Only) and interest thereon. | All that piece and parcel of property being Shop No. 3 and 4 on the first floor in "A" wing, admeasuring about 53.04 Sq. mtrs. of the building known as DSK Chintamani Co-operative Hsg. Society, constructed on the land bearing CTS No. 513, 514, 517 Shaniwar Peth, Appa Balwant Chowk, Tal. Haveli, Dist Pune - 411030 and within the registration limits of Sub Registrar Haveli I and within the local limits of Pune Municipal Corporation | Rs. 1,11,60,000/- (Rupees One Crore Eleven Lakhs Sixty Thousand Only) | Rs. 11,16,000/- (Rupees Eleven Lakhs Sixteen Thousand Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 2. | ARB - PUNE 78780 M/s. S And E Engineers Pvt. Ltd. (Symbolic Possession) | Rs. 1,70,71,171/- (Rupees One Crore Seventy Lakhs Seventy One Thousand One Hundred and Seventy One Only) further interest and charges) | Residential building situated at Plot No. 26, S. No. 1/6/22 B, Block No. 2, Kulkshres CHS Ltd., Karve nagar, Pune - 411052 (Property description as specified in the deed of correction 4539/1999, Dated 23-07-1999. Area Admeasuring 200 Sq. meter) Taluka haveli, Dist. Pune. Within the local limit of Pune Municipal Corporation | Rs. 2,28,51,000/- (Rupees Two Crore Twenty Eight Lakhs Fifty One Thousand Only) | Rs. 22,85,100/- (Twenty Two Lakhs Eighty Five Thousand and One Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 3. | ARB - PUNE 78780 Mr. Mithilesh Madhusudan Kendre (Symbolic Possession) | Rs. 1,66,99,634.42/- (Rupees One Crore Sixty Six Lakh Ninety Nine Thousand Six Hundred Thirty Four and Paise Forty Two Only) plus interest and charges thereon | All piece and parcel of Flat No.304, admeasuring area 1500 Sq. Feet. (Built up) i.e. 139.35 square meters (carpet area 1155 sq. feet i.e 107.30 square meter) + covered car parking No. 05, admeasuring area 135 square feet i.e 12.50 square meter in the building known as 'Vrind' constructed on CTS No. 104/5, TP Scheme No.1, situated at village Erandwane, Taluka Haveli and District, Pune and within the limits of Pune Municipal Corporation. | Rs. 1,87,20,000/- (Rupees One Crore Eighty Seven Lakhs Twenty Thousand Only) | Rs. 18,72,000/- (Rupees Eighteen Lakhs Seventy Two Thousand Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 4. | ARB - PUNE 78780 M/s Anand Trading Corporation (Symbolic Possession) | Rs. 5,13,40,787.57/- (Rupees Five Crore Thirteen Lakhs Forty Thousand Seven Hundred and Eighty Seven and Paise Fifty Seven Only.) (further interest and charges) | Property No. 1: Flat No.503,504& 604, Building No. C, Mantri Eternity Palms, S.No. 410, 411, H.No.1.2, CTS No.2304, Near Bharat Petroleum, Bhosari, Pune. Property No. 2: Shop No.1 & 3, S. No. 392, (Part), 393/3, Opp. Atlas Copco Co., Kunal Puram, Mumbai Pune Road, Dapodi, Pune Property No.3: Flat No. 1103 on partly eleventh floor and partly on Twelfth floor, in wing B, along with 2 car parking space on ground level in the building B and the proportionate share in common areas etc of the society "Shrinivas Blossom Boulevard Co-Operative Housing Society Limited " having its PMC property no 01/1/04/02595061 at plot no 421 at village Ghorpadi, Town planning scheme Pune Sangamwadi, Taluka Haveli, Dist Pune | Property No. 1: Rs. 3,69,00,000/- (Rupees Three Crore Sixty Nine Lakhs Only) Property No. 2: Rs. 1,83,60,000/- (Rupees One Crore Eighty Three Lakhs Sixty Thousand Only) Property No. 3: Rs. 3,66,77,000/- (Rupees Three Crore Sixty Six Lakhs Seventy Seven Thousand Only) | Property No. 1: Rs. 36,90,000/- (Rupees Thirty Six Lakhs Ninety Thousand Only) Property No. 2: Rs. 18,36,000/- (Rupees Eighteen Lakhs Thirty Six Thousand Only) Property No. 3: Rs. 36,67,700/- (Rupees Thirty Six Lakhs Sixty Seven Thousand Seven Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) Rs.25,000/- (Rupees Twenty Five Thousand Only) Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 5. | ARB - PUNE 78780 M/s Shree Enterprises (Symbolic Possession) | Rs. 1,03,83,194.33 (Rupees One Crore Three Lakhs Eighty Three Thousand One Hundred Ninety Four and Paise Thirty Three Only) Plus, Further Interest, Costs and Expenses. | Still 2nd Floor Flat No. G11 in Society named Shree Prensagar, CHS Ltd Bldg G, CTS No. 4269, S. No. 185, Chinchwad Station Road Opp. Ramkrishna More Hall Chinchwad Pune-411033 owned by Mr. Vivek Vijaykumar Joshi, Mrs. Jyoti and Smt. Nalini Vijaykumar Joshi. Admeasuring built up area is 870.00 Sq. ft. | Rs. 54,81,000/- (Rupees Fifty Four Lakhs Eighty One Thousand Only) | Rs. 5,48,100/- (Rupees Five Lakhs Forty Eight Thousand and One Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 6. | ARB - PUNE 78780 M/s Pratap Construction (Symbolic Possession) | Rs. 2,04,87,500.67 (Rupees Two Crore Four Lakhs Eighty Seven Thousand Five hundred and paise Sixty Seven Only) Plus Further Interest, Costs and Expenses. | Property 1: Flat No. B 202, 2nd Floor, in project Sai Sarowar Building, Jambhulwadi Road, Mauje Ambegaon, Km S. No. 30, H. No. 1A/5. Admeasuring area is 59.08 Square meter i.e 636 Sq. ft. Carpet area. + Adjoining Terrace admeasuring 5.20 Sq. meter i.e 56 Sq. Feet + cover car parking No. 202. Property 2: Flat No. A- 403 + 404 (combined Flats) 4th Floor, total area admeasuring 1272 square feet i.e 118.20 square meter carpet and adjoining terrace area admeasuring 132 square feet i.e 12.26 square meter and 2 car parking space, in Building A, Sayaji Rajee Avenue, Near Florida Estate, Keshav Nagar, Murchandhava, bearing CTS No. 40/1B/1, Pune. | Rs. 44,16,000/- (Rupees Forty Four Lakhs Sixteen Thousand Only) Rs. 93,66,000/- (Rupees Niney Three Lakhs Sixty Six Thousand Only) | Rs. 4,41,600/- (Rupees Four Lakhs Forty One Thousand and Six Hundred Only) Rs. 9,36,600/- (Rupees Nine Lakhs Thirty Six Thousand and Six Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 7. | ARB - PUNE 78780 Sachin Ashok Agarwal (Symbolic Possession) | Rs. 5,46,90,152.38 (Rupees Five Crore Forty Six lakhs Ninety Thousand One Hundred Fifty Two and Thirty Eight paise only) plus further interest and charges | Commercial unit belonging to Sachin Ashok Agarwal, situated at Unit No. 405 to 412, 4th Floor, City Square, Final Plot No. 29/2 (Original Plot No. 101 / Present Plot No. 96), CTS No. 1723, T.P. Scheme No. 1, Shivajinagar (Bhamburda), Tal. Haveli, Pune -411005. | Rs. 4,49,00,000/- (Rupees Four Crore Forty Nine Lakhs Only) | Rs. 44,90,000/- (Rupees Forty Four Lakhs Ninety Thousand Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 8. | ARB - PUNE 78780 Sachin Ashok Agarwal (Symbolic Possession) | Rs. 1,64,43,312.38 (Rupees One Crore Sixty Four Lakhs Forty Three Thousand Three Hundred Twelve and Thirty Eight Paise Only) plus further interest and charges. | Row House A-01, Palm Groves Bungalow Co-operative Housing Society Ltd., Plot No. 18 & 19, S.No.49, Hissa No. 2 to 9 & 16 to 19 & 23, CTS No.356 to 371, (P/G+2) Floor., Ghorpadi, Tal-Haveli, Pune -411001. | Rs. 1,94,50,000/- (Rupees One Crore Ninety Four Lakhs Fifty Thousand Only) | Rs. 19,45,000/- (Rupees Nineteen Lakhs Forty Five Thousand Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 9. | ARB - PUNE 78780 M/S. U K Industries (Symbolic Possession) | Rs. 1,24,97,281.96/- (Rupees One Crore Twenty-Four Lakhs Ninety Seven Thousand Two Hundred and Eighty-One and paise Ninty Six Only.) (further interest and charges) | Land and Building - Industrial Plot and shed (Excluding Machinery) Vide -Sr. No. 54, Hissa no. 40, admeasuring 4306 sq feet. (shed measuring 3750 sq. ft.), situated close to Nhare industrial area, Taluka Haveli, Pune. (Excluding Plant and machinery) (Property description as specified in the Conveyance deed DATED 04-12-2014, Area Admeasuring 400 Sq.mt.) | RS. 1,05,67,000/- (Rupees One Crore Five Lakhs Sixty-Seven Thousand Only) | RS. 10,56,700/- (Rupees Ten Lakhs Fifty-Six Thousand Seven Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |

For detailed terms and condition of the sale, Branch contact detail, Registration and Login and Bidding Rules visit <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>
Note: All bidders are requested to visit the above site & complete the registration, KYC updation & payment 3 to 4 days before date of E-auction to avoid last minute rush.

Date : 15/05/2023
Place : Pune

Date & Time of E-Auction: 02/06/2023 (11 am to 2 pm)

Authorized Officer,
Union Bank of India

